

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

IA 2327/2020 IA 232/2021 IA 3421/2022 in C.P. (IB)/839(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **SHIRDI INDUSTRIES LTD**

Section 60(5), 74 & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2327/2020 IA 232/2021 IA 3421/2022 in C.P. (IB)/839(MB)2017

- 1) Mr. Shyam Kapadia, Ld. Counsel for the Applicant, Adv Sahil Saiyed for the Respondent No. 20 (in IA 3421), Mr. Yakesh Anand, Ld. Counsel for the Respondent No. 16 (in IA 3421), Mr. U.N. Singh, Ld. Counsel for the Respondent No. 14 (in IA 3421), Mr. Maya Majumdar, Ld. Counsel for Customs and CGST are present.
- 2) Ld. Counsel for the Applicant has filed and placed on record Affidavit stating therein List of Dates and Events. However, Ld. Counsel for the Respondents make a statement that they have not yet been served with the copy of the said Affidavit. In that view of the matter, Applicant herein is

hereby directed to serve a copy of the said Affidavit upon the Respondents as well, forthwith.

- 3) Stand over to 16.05.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.
- 4) The Learned Counsel Mr. U.N. Singh invited attention of this Bench towards earlier Two daily Orders; wherein, though they were present, their inadvertently could not be marked. On verification of Records, we find the above contentions to be correct. In that view of the matter, the presence of Ld. Counsel for the Respondent No. 14 on the earlier two dates is taken on record.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare